

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1067  
ANSWERED ON:15.11.2010  
STRIKES BY TRADE UNIONS AND ITS EFFECTS  
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**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether trade unions have recently observed country-wide strike recently;
- (b) if so, the details thereof and the extent to which the services of PSUs and banks were affected and the number of such strikes called by the trade unions during the last three years and the losses incurred to the Union/State Governments as a result thereof including man days;
- (c) whether the Government has taken any steps to prevent the frequent strikes and to protect the common man from any hardship;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

(a) & (b): Yes, Madam. On 7th September, 2010, some Central Trade Unions and their affiliated Unions resorted to nationwide strike over demands relating to price-rise, labour law violations, disinvestment etc. Due to the strike, services of banks, insurance companies and Central Public Sector Undertakings were partially affected throughout the country. As per the information available for the Central sphere, the number of strike notice received and mandays lost due to strikes for the last three years are as follows:

| Year | Strike notice received | Mandays lost |
|------|------------------------|--------------|
|------|------------------------|--------------|

|      |     |         |
|------|-----|---------|
| 2008 | 436 | 1517517 |
|------|-----|---------|

|      |     |        |
|------|-----|--------|
| 2009 | 379 | 517325 |
|------|-----|--------|

|      |     |        |
|------|-----|--------|
| 2010 | 456 | 280705 |
|------|-----|--------|

Data with regard to State sphere is not maintained centrally.

(c) to (e): The Industrial Disputes Act, 1947, provides a framework for maintaining harmonious industrial relations. The Act facilitates intervention, mediation and conciliation by the Industrial Relations Machinery of the appropriate Government for resolution of industrial disputes.

The conciliation officers of the Central Government and State Governments take steps in their respective jurisdictions, to intervene, mediate and resolve Industrial disputes. It may be mentioned that out of the total number of strike notices received in the Central sphere during 2008, 2009 and 2010, respectively 420, 362 and 449 strikes were averted through mediation/conciliation. In the event of receipt of Failure of Conciliation, the appropriate Government concerned takes a view on referring the dispute for adjudication. In a few important matters, the Government may also intervene at an appropriate level to resolve the conflict.